

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 295 of 2019

In the matter of:

Thangavelu Sudalyadm @ S.T. Velu & Ors.

....Appellants

Vs.

Charu Amritlal Kanani & Ors.

....Respondents

Present:

Appellants: Mr. Aditya Pande, Advocate.

Respondents: Mr. Ajay K. Chopra, Advocate for R-1 & 2.

ORDER

12.02.2020: Learned counsel for the parties stated at the Bar that the efforts at Mediation did not prove result-oriented. However, report in this regard is yet to be received from Mediator Hon'ble Mr. Justice (Retd.) R. G. Ketkar.

Let the matter be posted, awaiting report of the learned Mediator, on **5th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/ha/nn